

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

49

T.C.A No. 253/(MAH)/2015
M.A No. 412/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Bhatgaon Mines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 441 of the Companies Act 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1	Mukesh Singh	PCS	

ORDER

MA 412/2017 IN TCA No. 253/641A/NCLT/MB/MAH/2015

For the Applicant has filed MA 412/2017 in TCA 253/2015 seeking
Corrigendum for the Order dated 11.5.2017, this Bench has given corrigendum to the
order as follows:

The section of law mentioned as 159 of the Act in first page is replaced with
Section 166.

Extension of time has been given for filing the order with the Registrar of
Companies within a week from the date of receipt of the Order.

Accordingly, this Application is allowed.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)